

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 2
(IB)-86(PB)/2023

IN THE MATTER OF:

IFCI Ltd. ... Petitioner/Applicant
v.
Ansal Housing Limited ... Respondent

Order Under Section 95(1) of Insolvency & Bankruptcy Code (IBC)

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Mr. Niroop Sukirthy, Proxy Counsel for Mr. Shubhranshu Padhi, Adv. for the Financial Creditors
For the Respondent : Mr. Vikas Tiwari, Mr. Kumar Deepraj, Advs.

ORDER

Ld. Counsels for the parties are present.

Today, when the matter was taken up, the Ld. Counsel Mr. Kumar Deepraj appeared on behalf of the Respondent and stated that the settlement talks are going on between the parties and the same is confirmed by Proxy Counsel Mr. Niroop Sukirthy who appeared on behalf of the Petitioner. It is stated by Proxy Counsel that the main counsel Mr. Shubhranshu Padhi for the Petitioner is not available today. Respondent's right for filing counter stands extended by giving a last chance upto 27.03.2023. Settlement if any, should be reported on 27.03.2023 failing which parties are directed to proceed with the matter and no adjournment will be granted. A letter has been circulated by both counsels stating that the settlement talks are going on between the parties.

At the request, list the matter for a physical hearing on
27.03.2023.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

13.03.2023
Vinod Arora